

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF INDO GLOBAL SOFT SOLUTIONS
AND TECHNOLOGIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Indo Global Soft Solutions And Technologies Private Limited
2.	Date of incorporation of corporate debtor	26 th December 2005
3.	Authority under which corporate debtor is incorporated / registered	RoC – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900PN2005PTC021732
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Radius Tech Park, Plot no. 41, Rajiv Gandhi Infotech Park, Phase 1, MIDC, Hinjawadi, Pune, Maharashtra – 411057.
6.	Insolvency commencement date in respect of corporate debtor	12 th April 2022 (Order received by Interim Resolution Professional on 20 th April, 2022)
7.	Estimated date of closure of insolvency resolution process	9 th October 2022 (180 days commencing from 12 th April, 2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailen Shah IBBI/IPA-001/IP-P00408/2017-2018/10725
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2 nd Floor, Lodha Excelus, Apollo Mills Compound, N M Joshi Marg, Mahalaxmi, Mumbai City, Maharashtra - 400011 shailenshah@bsraffiliates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B S R R & Co 2 nd Floor, Lodha Excelus, Apollo Mills Compound, N M Joshi Marg, Mahalaxmi, Mumbai City, Maharashtra - 400011 indoglobalirp@bsraffiliates.com
11.	Last date for submission of claims	4 th May 2022 (14 days from receipt of order i.e. 20 th April, 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B S R R & Co 2 nd Floor, Lodha Excelus, Apollo Mills Compound, N M Joshi Marg, Mahalaxmi, Mumbai City, Maharashtra - 400011

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Indo Global Soft Solutions And Technologies Private Limited** on **12th April, 2022**.

The creditors of **Indo Global Soft Solutions And Technologies Private Limited**, are hereby called upon to submit their claims with proof on or before **04th May 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 22nd April 2022
Place: Mumbai

Mr. Shailen Shah
Interim Resolution Professional
IBBI/IPA-001/IP-P00408/2017-2018/10725